

RATIFIED

Minutes of Meeting No.14/13 scheduled on 03.10.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 14/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually was held on 03.10.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	
	Decision: The Committee decided to ratify norms of subject authorization as per DIPP written comments received vide letter No. 7/148/2012-TSW dated 1.10.2012 (copy enclosed). RLA to take necessary action accordingly.			

2	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:13.11.2012
	Decision : The Committee noted that firm has replied to query about their having obtained Industrial Licence for manufacture of export product against subject authorization. The Committee, however, observed that comments sought from SCOMET Section is still awaited and decided to remind them for expediting comments.			

3	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:13.11.2012
	Decision : The Committee noted that firm has replied to query about their having obtained Industrial Licence for manufacture of export product against subject authorization. The Committee, however, observed that comments sought from SCOMET Section is still awaited and decided to remind them for expediting comments.			

	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred

4	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:13.11.2012
	Decision : The Committee noted that firm has replied to query about their having obtained Industrial Licence for manufacture of export product against subject authorization. The Committee, however, observed that comments sought from SCOMET Section is still awaited and decided to remind them for expediting comments.			

5	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:13.11.2012
	Decision : The Committee noted that firm has replied to query about their having obtained Industrial Licence for manufacture of export product against subject authorization. The Committee, however, observed that comments sought from SCOMET Section is still awaited and decided to remind them for expediting comments.			

6	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:13.11.2012
	Decision : The Committee noted that firm has replied to query about their having obtained Industrial Licence for manufacture of export product against subject authorization. The Committee, however, observed that export product against subject authorization pertains to DHI and decided to forward copy of firm's application to DHI for examination and comments.			

7	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(69)/2010-TSW(B)/291 dated 24.8.2012 (copy enclosed), in continuation of DHI comments dated 12.7.2011. RLA may take necessary action accordingly.			

8	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:13.11.2012
	Decision : The Committee noted that firm has replied to query about their having obtained Industrial Licence for manufacture of export product against subject authorization. The Committee, however, observed that comments sought from SCOMET Section is still awaited and decided to remind them for expediting comments.			

9	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:13.11.2012

Decision : Based on MSME UO note No. 30(66)2011-ME dated 12.9.2012, the Committee decided to forward copy of firm's application to DEIT for examination and comments.

10	Case No.: 36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

11	Case No.: 15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	
	Decision : The Committee decided to ratify norms of subject authorization as per DIPP written comments received vide letter No.7/149/2012-TSW dated 1.10.2012 (copy enclosed). RLA may take necessary action accordingly.			

12	Case No.: 3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:13.11.2012
	Decision : The Committee noted that firm had attended for personal hearing and explained their case. Subsequently, firm was asked to provide certain information vide letter dated 10.9.2012. The Committee noted that firm has not yet replied and decided to remind them for expediting their reply.			

13	Case No.: 4/33/81-ALC2/2011	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as 1.01 mt/meter content. RLA may take necessary action accordingly.			

14	Case No.: 9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:13.11.2012
	Decision : The Committee noted that copy of firm's reply has been forwarded to DHI for examination and comments.			

15	Case No.: 34/14/80-ALC2/2012	Party Name:H.L.EQUIPMENTS	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred

	HQ File :01/80/050/00320/AM13/	RLA File :52/24/040/00028/AM12/	Lic.No/Date:5210036686 12.10.2011	Defer Date:13.11.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No. 3,4,5 & 11 of Standard Deficiency Formant.			
16	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:13.11.2012
	Decision : The Committee noted that firm had attended for personal hearing and explained their case. Subsequently, firm was asked to provide certain information vide letter dated 10.9.2012. The Committee noted that firm has not yet replied and decided to remind them for expediting their reply.			
17	Case No.:32/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00464/AM12/	RLA File :52/24/040/00040/AM12/	Lic.No/Date:5210037266 07.12.2011	
	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of 37.8 MT, 63 MT, 7.5 MT, 4 MT, 48.25 MT & 6.5 MT to be specified with quantities of export products at Sl. No. 1, 2, 3, 4, 5 & 6 respectively. 2. Word 'Relevant' to be prefixed with the description of import items from Sl. No. 1 to 7. 3. Quantity of import item at Sl. No. 1 to be allowed as 1.05 Kgs. /Kg. content in the export products. 5.Quantity of import item at Sl. No. 2 to be allowed on net to net basis. 6. Quantities of import items at Sl. No. 3 & 4 to be allowed as 1.02Kgs. /Kg. content in the export products. 7.Quantity of import item at Sl. No. 5 to be allowed as 1.05 Kgs. /Kg. content in the export products. 8.Quantities of import items at Sl. No. 6 & 7 to be allowed as 1.02 Kgs. /Kg. content in the export products. RLA may take necessary action accordingly.			
18	Case No.:9/22/80-ALC2/2011	Party Name:MOTHERSON TECHNO TOOLS LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00441/AM12/	RLA File :05/24/040/00315/AM12/	Lic.No/Date:0510311119 13.12.2011	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments received vide UO No. 3/12/12-TSW(B)/296 dated 29.8.2012 (copy enclosed). RLA may take necessary action accordingly.			
19	Case No.:35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	Defer Date:13.11.2012
	Decision : The Committee decided to seek tabulated information in respect of export and import weightage of all export products, indicating their quantity and wastage.			
	Case No.:36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2012	Status: Deferred

20	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	03.10.2012 Lic.No/Date:0710084928 22.12.2011	Defer Date:13.11.2012
	Decision : The Committee decided to seek tabulated information in respect of export and import weightage of all export products, indicating their quantity and wastage.			

21	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date:13.11.2012
Decision : Based on DIPP letter dated 3.10.2012, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. For net weight of components to be manufactured from import items at Sl. No. 1, 2 & 3 details of components with net weights thereof to be indicated.				

22	Case No.:37/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00323/AM13/	RLA File :52/24/040/00049/AM12/	Lic.No/Date:5210037729 24.01.2012	Defer Date:13.11.2012
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm in respect of Sr.No.3, 4, 5 & 11 of Standard Deficiency Format.				

23	Case No.:25/27/80-ALC2/2011	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00558/AM12/	RLA File :03/94/040/00929/AM12/	Lic.No/Date:0310678772 25.01.2012	Defer Date:13.11.2012
Decision : The Committee noted that firm vide letter dated 25.9.2012 requested for time upto 10.10.2012 for providing information sought by NC.				

24	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:13.11.2012
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

25	Case No.:6/2/80-ALC2/2012	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00595/AM12/	RLA File :08/24/040/00102/AM12/	Lic.No/Date:0810108744 13.02.2012	Defer Date:13.11.2012
Decision : The Committee noted that this case was forwarded to MSME earlier. The Committee, however, observed that this case pertains to C&PC and decided to forward copy of firm's application to C&PC for examination and				

	comments.
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26	Case No.:2/26/80-ALC2/2011	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00524/AM12/	RLA File :03/95/040/00946/AM12/	Lic.No/Date:0310681954 14.02.2012	Defer Date:13.11.2012
	Decision : Shri A Patil, General Manager of the firm appeared before the Committee to explain their case in detail. Thereafter, MSME representative advised the firm to provide certain technical calculations of the export product for examination of their case.			

27	Case No.:27/2/80-ALC2/2012	Party Name: SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00616/AM12/	RLA File :05/24/040/00422/AM12/	Lic.No/Date:0510317708 14.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DEIT written comments received vide UO No. 17(41)2012-IPHW dated 5.9.2012 (copy enclosed). RLA may take necessary action accordingly.			

28	Case No.:21/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00610/AM12/	RLA File :05/23/040/00447/AM12/	Lic.No/Date:0510317887 15.02.2012	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 to 5 and 8 to 12 to be allowed on net to net basis in numbers with accountability clause. Item 6 and 7 to be allowed at 1.02 kg/kg content. RLA may take necessary action accordingly.			

29	Case No.:28/2/80-ALC2/2012	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00617/AM12/	RLA File :05/24/040/00415/AM12/	Lic.No/Date:0510317787 15.02.2012	
	Decision : As per DIPP written comments received vide letter dated 3.10.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			

30	Case No.:18/2/80-ALC2/2012	Party Name: CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00607/AM12/	RLA File :05/23/040/00461/AM12/	Lic.No/Date:0510318236 21.02.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of deficiency letter dated 9.8.2012 was again sent to firm on 6.9.2012 for providing information and firm's reply is awaited.			

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31	Case No.: 35/2/80-ALC2/2012	Party Name: PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date:13.11.2012
	Decision : The Committee noted the DEIT written comments received vide UO No. 17(58)2012-IPHW dated 4.9.2012 and decided to defer the case as the firm was requested to appear before the Committee on 16.10.2012 to explain details of their case.			

32	Case No.: 36/2/80-ALC2/2012	Party Name: ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Rejected
	HQ File :01/80/050/00625/AM12/	RLA File :31/83/040/00226/AM12/	Lic.No/Date:3110053100 22.02.2012	
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 11.6.2012 followed by reminder letter dated 27.7.2012 and final reminder letter dated 10.9.2012. The Committee, therefore, decided to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

33	Case No.: 34/2/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00623/AM12/	RLA File :04/24/040/00306/AM12/	Lic.No/Date:0410134233 29.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI comments received vide letter No. 3(119)2012/TSW(B) dated 3.10.2012 (copy enclosed). RLA may take necessary action accordingly.			

34	Case No.: 66/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00030/AM13/	RLA File :07/24/040/00490/AM12/	Lic.No/Date:0710086831 07.03.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to await comments.			

35	Case No.: 3/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00003/AM13/	RLA File :05/23/040/00495/AM12/	Lic.No/Date:0510319961 13.03.2012	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 to 3 - to be allowed at 1.02 kg/kg content with accountability clause. Item 4 to 11 to be allowed on net to net basis in numbers with accountability clause. RLA may take necessary action accordingly.			

	Case No.: 26/8/81-ALC2/2012	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred

36	HQ File :01/81/050/00149/AM13/	RLA File :05/23/040/00519/AM12/	Lic.No/Date:0510321120 27.03.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
37	Case No.:39/2/80-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00628/AM12/	RLA File :03/95/040/01083/AM12/	Lic.No/Date:0310688784 30.03.2012	
	Decision : The Committee noted that a few cases of this firm were ratified in NC-II on repeat basis. Accordingly, the Committee decided to ratify norms of subject authorization on repeat basis as under: 1. Quantity of import is allowed 12120 kg i.e. as applied by the firm with 1% wastage. RLA may take necessary action accordingly.			
38	Case No.:1/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00001/AM13/	RLA File :31/82/040/00412/AM12/	Lic.No/Date:3110053616 02.04.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the firm has been requested to appear for a personal hearing on 16.10.2012.			
39	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 and decided to remind them to expedite their reply.			
40	Case No.:12/8/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00158/AM13/	RLA File :07/24/040/00519/AM12/	Lic.No/Date:0710087838 20.04.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm's email reply dated 10.9.2012 has been sent to MSME and decided to await comments.			
41	Case No.:10/8/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00156/AM13/	RLA File :07/24/040/00024/AM13/	Lic.No/Date:0710087896 24.04.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 and decided to remind them to expedite their reply.			
	Case No.:9/8/80-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012	Status: Deferred

			03.10.2012	
42	HQ File :01/80/050/00155/AM13/	RLA File :07/24/040/00009/AM13/	Lic.No/Date:0710087899 26.04.2012	Defer Date:13.11.2012
Decision : The Committee noted that copy of firm's reply has been sent to DHI for examination and decided to await comments.				

	Case No.:35/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
43	HQ File :01/80/050/00321/AM13/	RLA File :52/24/040/00003/AM13/	Lic.No/Date:5210038308 26.04.2012	Defer Date:13.11.2012
Decision : Based on recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,6,8&9 of Standard Deficiency Format.				

	Case No.:15/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
44	HQ File :01/80/050/00161/AM13/	RLA File :07/24/040/00028/AM13/	Lic.No/Date:0710088129 09.05.2012	Defer Date:13.11.2012
Decision : The Committee noted that RA, Bangalore was requested to forward copy of firm's application for consideration in NC.				

	Case No.:16/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
45	HQ File :01/80/050/00162/AM13/	RLA File :07/24/040/00029/AM13/	Lic.No/Date:0710088131 09.05.2012	Defer Date:13.11.2012
Decision : The Committee noted that RA, Bangalore was requested to forward copy of firm's application for consideration in NC.				

	Case No.:2/5/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
46	HQ File :01/80/050/00064/AM13/	RLA File :31/83/040/00024/AM13/	Lic.No/Date:3110054174 11.05.2012	Defer Date:13.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 and decided to remind them to expedite their reply.				

	Case No.:3/5/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
47	HQ File :01/80/050/00065/AM13/	RLA File :31/83/040/00011/AM13/	Lic.No/Date:3110054193 11.05.2012	Defer Date:13.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 and decided to remind them to expedite their reply.				

48	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

49	Case No.:28/8/80-ALC2/2012	Party Name:LLOYDS STEEL INDUSTRIES LTD	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00174/AM13/	RLA File :03/95/040/00069/AM13/	Lic.No/Date:0310695387 18.05.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 and decided to remind them to expedite their reply.			

50	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:13.11.2012
	Decision : The Committee noted that RA was requested to forward copy of firm's application for consideration in NC.			

51	Case No.:7/8/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00153/AM13/	RLA File :05/23/040/00057/AM13/	Lic.No/Date:0510325844 25.05.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

52	Case No.:27/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00173/AM13/	RLA File :03/95/040/00061/AM13/	Lic.No/Date:0310696629 29.05.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 and decided to remind them to expedite their reply.			

53	Case No.:18/8/80-ALC2/2012	Party Name:MINDRILL SYSTEMS & SOLUTIONS (P) LTD.,	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00164/AM13/	RLA File :02/24/040/00027/AM13/	Lic.No/Date:0210178034 30.05.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.8.2012 and decided to remind them to expedite their reply.			

54	Case No.:24/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00170/AM13/	RLA File :03/95/040/00078/AM13/	Lic.No/Date:0310697184 01.06.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 and decided to remind them to expedite their reply.			

55	Case No.:24/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00238/AM13/	RLA File :04/24/040/00023/AM13/	Lic.No/Date:0410137297 13.06.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

56	Case No.:11/14/80-ALC2/2012	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00297/AM13/	RLA File :11/24/040/00007/AM12/	Lic.No/Date:1110027107 13.06.2012	
	Decision : Based on DIPP written comments received vide letter dated 3.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per Advance Authorization No.1110024619 dated 27.04.2011ratified in Norms Committee Meeting No. 11/80 dated 23/08/2011: 1. Quantity of export product to also be specified as 20,000 Nos. in addition to its weight. 2. Words “of relevant thickness” to be prefixed with the description of import item. 3. Quantity of import item to be allowed as 42526 Kgs. inclusive of 2% wastage. RLA may take necessary action accordingly.			

57	Case No.:33/14/80-ALC2/2012	Party Name:OMIL + JSC -JV	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00319/AM13/	RLA File :05/24/040/00081/AM13/	Lic.No/Date:0510327351 14.06.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. However, the Committee decided to obtain copy of Project Authority Certificate and copy of Mega Power Project approval issued by the Joint Secretary to GOI.			

	Case No.:3/8/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00149/AM13/	RLA File :03/94/040/00186/AM13/	Lic.No/Date:0310698866 15.06.2012	
	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weight of 21717 Kgs. to be specified with the quantity of each export product at Sl. No. 1 to 8.			

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2. Net empty export weight of 20969 Kgs. to be specified with the quantity of each export product at Sl. No. 9 to 12.
3. Net empty export weight of 23021 Kgs. to be specified with the quantity of each export product at Sl. No. 13 to 20.
4. Quantity of import item at Sl. No. 1 to be allowed as 16827 Kgs. (8510 Nos.) on net to net basis.
5. Quantity of import item at Sl. No. 2 to be allowed as 540 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 122826 Kg inclusive of 3 % wastage.
6. Quantity of import item at Sl. No. 3 to be allowed as 826 Kgs. (1040 Nos.) on net to net basis.
7. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 4, 5 & 7 to 11.
8. Quantity of import item at Sl. No. 4 to be allowed as 86576Kgs. inclusive of 7.7 % wastage after 1/3rd recovery.
9. Quantity of import item at Sl. No. 5 to be allowed as applied for i.e. 173 Kgs. inclusive of 3 % wastage.
10. Quantity of import item at Sl. No. 6 to be allowed as 96 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 352 Kg inclusive of 3 % wastage.
11. Quantity of import item at Sl. No. 7 to be allowed as 23389 Kgs. inclusive of 72 % wastage after 1/3rd recovery.
12. Quantity of import item at Sl. No. 8 to be allowed as 85816Kgs. (125844Mtrs.) inclusive of 2 % wastage.
13. Quantity of import item at Sl. No. 9 to be allowed as 64 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 267 Kg inclusive of 3 % wastage.
14. Quantity of import item at Sl. No. 10 to be allowed as 20936 Kgs. inclusive of 64 % wastage after 1/3rd recovery.
15. Quantity of import item at Sl. No. 11 to be allowed as 70115 Kgs. (97148Mtrs.) inclusive of 2 % wastage.
16. Quantities of import items at Sl. Nos. 12, 13 & 14 (Welding Consumables) to be allowed as 2424Kgs. each.
17. Quantities of import items at Sl. Nos. 15 & 16 (Welding Consumables) to be allowed as 12956 Kgs. each.

RLA may take necessary action accordingly.

59	Case No.:16/11/80-ALC2/2012	Party Name:SUNSHINE EXTRUSIONS INDIA P.LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00230/AM13/	RLA File :07/24/040/00095/AM13/	Lic.No/Date:0710088925 15.06.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 and decided to remind them to expedite their reply.			

60	Case No.:2/8/80-ALC2/2012	Party Name: SULZER INDIA LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of application was forwarded to DIPP for examination. The Committee observed that this case pertains to DHI and decided to forward copy of firm's application to DHI for examination and comments.			

Case No.:4/8/80-ALC2/2012			Status:
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61		Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Deferred
	HQ File :01/80/050/00150/AM13/	RLA File :03/94/040/00102/AM13/	Lic.No/Date:0310699014 18.06.2012	Defer Date:13.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 and decided to remind them to expedite their reply.				

62	Case No.:26/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00240/AM13/	RLA File :07/24/040/00119/AM13/	Lic.No/Date:0710089174 21.06.2012	Defer Date:13.11.2012
Decision : The Committee noted that RA was requested to forward copy of firm's application to NC immediately for consideration.				

63	Case No.:36/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00322/AM13/	RLA File :52/24/040/00009/AM13/	Lic.No/Date:5210038596 21.06.2012	Defer Date:13.11.2012
Decision : Based on recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,5,11 of Standard Deficiency Format.				

64	Case No.:40/14/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00326/AM13/	RLA File :07/24/040/00120/AM13/	Lic.No/Date:0710089180 21.06.2012	
Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per Advance Authorization No.0710085938 dated 02.02.2012ratified in Norms Committee Meeting No. 12/80 dated 04/09/2012: 1. Quantity of import item at Sl. No. 1 to be allowed as 449856Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.				

65	Case No.:25/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00239/AM13/	RLA File :07/24/040/00118/AM13/	Lic.No/Date:0710089191 22.06.2012	Defer Date:13.11.2012
Decision : The Committee noted that RA was requested to forward copy of firm's application to NC immediately for consideration.				

66	Case No.:24/14/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred

HQ File :01/80/050/00310/AM13/	RLA File :02/24/040/00036/AM13/	Lic.No/Date:0210178842 22.06.2012	Defer Date:13.11.2012
Decision : Based on recommendation of DHI, the Committee decided to seek information from firm as per Sr.No. 6,7,8 & 9 of Standard Deficiency Format.			

67	Case No.:22/11/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00236/AM13/	RLA File :03/94/040/00226/AM13/	Lic.No/Date:0310699745 26.06.2012	
	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weights of 10460Kgs. & 2750 Kgs. to be specified with the quantities of export product at Sl. No. 1 & 2 respectively. 2. Net empty export weight of 9350Kgs. to be specified with the quantity of each export product at Sl. No. 3, 4 & 5. 3. Net empty export weight of 23250Kgs. to be specified with the quantity of export product at Sl. No. 6. 4. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 1, 2&3. 5. Quantity of import item at Sl. No. 1 to be allowed as 3129Kgs. inclusive of 106 % wastage after 1/3rd recovery. 6. Quantity of import item at Sl. No. 2 to be allowed as 14727Kgs. (34535Mtrs.) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 3 to be allowed as 19162Kgs.(15022Mtrs.) inclusive of 2 % wastage. 8. Quantities of import items at Sl. Nos. 4, 5&6(Welding Consumables) to be allowed as 344Kgs. each. RLA may take necessary action accordingly.			

68	Case No.:5/11/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00219/AM13/	RLA File :05/23/040/00088/AM13/	Lic.No/Date:0510328341 27.06.2012	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 to 7 and 10 to 12 – Net to net basis in numbers. Item 8 and 9 – 1.02 kg/kg content with accountability clause. RLA may take necessary action accordingly.			

69	Case No.:23/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00237/AM13/	RLA File :04/24/040/00045/AM13/	Lic.No/Date:0410137727 29.06.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. However, the Committee observed that this is a 'Deemed Export' case and decided to seek some information/clarification from RA. Case deferred for 13.11.2012.			

70	Case No.:41/14/80-ALC2/2012	Party Name:TEC TOOLS ENGINEERING CO,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00327/AM13/	RLA File :07/24/040/00128/AM13/	Lic.No/Date:0710089392 29.06.2012	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause (Item No.1 – two each. Item No.2 – one each). RLA may take necessary action accordingly.			

71	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to await comments.			

72	Case No.:13/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00227/AM13/	RLA File :11/24/040/00004/AM13/	Lic.No/Date:1110027163 06.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

73	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

74	Case No.:18/11/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00232/AM13/	RLA File :05/24/040/00130/AM13/	Lic.No/Date:0510329189 10.07.2012	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization on net to net basis with accountability clause (revised list) as per applicant's letter dated 15.6.2012. RLA may take necessary action accordingly.			

75	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 and decided to remind the firm for expediting their reply.			

76	Case No.:46/14/80-ALC2/2012	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00332/AM13/	RLA File :03/95/040/00249/AM13/	Lic.No/Date:0310701395 10.07.2012	
Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization under SION C1825 with accountability clause. RLA may take necessary action accordingly.				

77	Case No.:23/14/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00309/AM13/	RLA File :53/24/040/00006/AM13/	Lic.No/Date:5310015330 11.07.2012	Defer Date:13.11.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

78	Case No.:20/11/80-ALC2/2012	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00234/AM13/	RLA File :05/24/040/00133/AM13/	Lic.No/Date:0510329790 16.07.2012	Defer Date:13.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.9.2012 and decided to remind the firm for expediting their reply.				

79	Case No.:43/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00329/AM13/	RLA File :34/24/040/00087/AM13/	Lic.No/Date:3410034637 16.07.2012	Defer Date:13.11.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

80	Case No.:48/14/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00334/AM13/	RLA File :05/24/040/00138/AM13/	Lic.No/Date:0510329791 16.07.2012	Defer Date:13.11.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

81	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:14/80- ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:13.11.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 and decided to remind the firm for expediting their reply.				

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82	Case No.:11/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00225/AM13/	RLA File :11/24/040/00012/AM13/	Lic.No/Date:1110027176 17.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

83	Case No.:12/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00226/AM13/	RLA File :11/24/040/00010/AM13/	Lic.No/Date:1110027175 17.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

84	Case No.:45/14/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00331/AM13/	RLA File :07/24/040/00168/AM13/	Lic.No/Date:0710089728 17.07.2012	Defer Date:13.11.2012
	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to seek following information from firm: - Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, export products wise. - Specific description of import item at Sl. No. 2 i.e. whether import item is Steel Sheet or components/articles of steel sheet. In case, this item is components/articles of steel sheet, details of the same alongwith their quantity in Nos. & Weight to be indicated.			

85	Case No.:20/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00306/AM13/	RLA File :09/24/040/00140/AM13/	Lic.No/Date:0910053280 18.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

86	Case No.:17/14/80-ALC2/2012	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00303/AM13/	RLA File :09/24/040/00194/AM13/	Lic.No/Date:0910053312 20.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

87	Case No.:22/14/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00308/AM13/	RLA File :09/24/040/00218/AM13/	Lic.No/Date:0910053352 25.07.2012	Defer Date:13.11.2012

Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr. No. 4 & 5 of Standard Deficiency Format.

88	Case No.:1/11/80-ALC2/2012	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00215/AM13/	RLA File :31/83/040/00077/AM13/	Lic.No/Date:3110055160 27.07.2012	Defer Date:13.11.2012
	Decision : Based on MSME UO note No. 30(225)2011-ME dated 1.10.2012, the Committee decided to seek certain information from firm for examination of their case.			

89	Case No.:47/14/80-ALC2/2012	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00333/AM13/	RLA File :05/24/040/00164/AM13/	Lic.No/Date:0510331006 31.07.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

90	Case No.:13/14/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00299/AM13/	RLA File :07/24/040/00157/AM13/	Lic.No/Date:0710089992 01.08.2012	Defer Date:13.11.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr. No. 3,4,5 & 11 of Standard Deficiency Format-Export Product Wise.			

91	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of firm's application has not been received from RA and decided to request RA to forward 4 sets of firm's application for consideration.			

92	Case No.:15/14/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00301/AM13/	RLA File :07/24/040/00195/AM13/	Lic.No/Date:0710090019 02.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

	Case No.:3/11/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00217/AM13/	RLA File :03/95/040/00135/AM13/	Lic.No/Date:0310704082 03.08.2012	

93	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under:
	1. Net empty weight of 95 MT to be specified with the quantity of export product.
	2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product.
	3. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export product.
	4. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 69000 Kgs. inclusive of 5 % wastage.
	5. Quantity of import item at Sl. No. 2 to be allowed as 6867 Kgs. inclusive of 3 % wastage.
	6. Quantity of import item at Sl. No. 3 to be allowed as 38 Nos. (2400 Kgs.) on net to net basis.
	7. Quantity of import item at Sl. No. 4 to be allowed as 944Mtrs. (7843 Kgs.) . inclusive of 2 % wastage.
	8. Import items at Sl. No 5 to 9 to be allowed as applied for on net to net basis.
	9. Quantity of import item at Sl. No. 10 (welding Electrodes) to be allowed as 1639 Kgs.
RLA may take necessary action accordingly.	

94	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

95	Case No.:42/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00328/AM13/	RLA File :34/24/040/00099/AM13/	Lic.No/Date:3410034782 03.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC MSME and decided to await comments.			

96	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

97	Case No.:14/14/80-ALC2/2012	Party Name:CM FLOWMETERS(INDIA)PVT.LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00300/AM13/	RLA File :02/24/040/00081/AM13/	Lic.No/Date:0210180766 08.08.2012	
	Decision : : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			

	Case No.:5/14/80-ALC2/2012			Status:
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98		Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Deferred
	HQ File :01/80/050/00291/AM13/	RLA File :05/23/040/00151/AM13/	Lic.No/Date:0510331765 09.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

99	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:13.11.2012
	Decision : Based on recommendation of DHI, the Committee decided to seek information from firm in respect of separate quantity for flux and electrodes for examination of their case.			

100	Case No.:16/14/80-ALC2/2012	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES P.LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00302/AM13/	RLA File :07/24/040/00212/AM13/	Lic.No/Date:0710090183 10.08.2012	Defer Date:13.11.2012
	Decision : Based on MSME UO note No. 30(223)2011-ME dated 1.10.2012, the Committee decided to seek certain technical information from for examination of their case.			

101	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to await comments.			

102	Case No.:25/14/80-ALC2/2012	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00311/AM13/	RLA File :07/24/040/00204/AM13/	Lic.No/Date:0710090186 10.08.2012	
	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: 1. Import items from SI.No. 1 to 78 to be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

103	Case No.:32/14/80-ALC2/2012	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00318/AM13/	RLA File :31/83/040/00089/AM13/	Lic.No/Date:3110055426 16.08.2012	Defer Date:13.11.2012
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments.			

104	Case No.:10/14/80-ALC2/2012	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00296/AM13/	RLA File :05/23/040/00179/AM13/	Lic.No/Date:0510332246 22.08.2012	
	Decision : Based on MSME written comments received vide UO note No. 30(224)2011-ME dated 1.10.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

105	Case No.:12/14/80-ALC2/2012	Party Name:AKSH TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00298/AM13/	RLA File :05/23/040/00173/AM13/	Lic.No/Date:0510332244 22.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DEIT and decided to await comments.			

106	Case No.:31/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00317/AM13/	RLA File :34/24/040/00115/AM13/	Lic.No/Date:3410034927 22.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

107	Case No.:18/14/80-ALC2/2012	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00304/AM13/	RLA File :07/24/040/00219/AM13/	Lic.No/Date:0710090349 23.08.2012	
	Decision : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as under: - Word "relevant" to be prefixed with the description of import items at Sl. No. 1, 2 & 3 . - Quantity of import item at Sl. No. 1 to be allowed as 6950 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. - Quantity of import item at Sl. No. 2 to be allowed as 1010 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. - Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 13106 Kgs. inclusive of 4 % wastage. RLA may take necessary action accordingly.			

108	Case No.:28/14/80-ALC2/2012	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00314/AM13/	RLA File :07/24/040/00217/AM13/	Lic.No/Date:0710090386 24.08.2012	
	Decision : : Based on DIPP written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization as per General Note-4 for Engineering Products. RLA may take necessary action accordingly.			

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109	Case No.:30/14/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00316/AM13/	RLA File :34/24/040/00142/AM13/	Lic.No/Date:3410034988 27.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

110	Case No.:7/14/80-ALC2/2012	Party Name:KOHLI AUTOMOBILES PVT.LTD.	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Approved
	HQ File :01/80/050/00293/AM13/	RLA File :05/23/040/00189/AM13/	Lic.No/Date:0510332830 28.08.2012	
	Decision : Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization under General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.			

111	Case No.:9/14/80-ALC2/2012	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00295/AM13/	RLA File :05/23/040/00184/AM13/	Lic.No/Date:0510332726 28.08.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

112	Case No.:6/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00292/AM13/	RLA File :05/23/040/00200/AM13/	Lic.No/Date:0510333669 05.09.2012	Defer Date:13.11.2012
	Decision : Based on MSME written comments dated 1.10.2012, the Committee decided to seek certain technical information from firm for examination of the case.			

113	Case No.:29/14/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00315/AM13/	RLA File :53/24/040/00008/AM13/	Lic.No/Date:5310015641 05.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

114	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:13.11.2012
	Decision : On the recommendation of DHI, the Committee decided to seek information as per Sr.No.11 of Standard Deficiency Format for examination of their case.			

	Case No.:38/14/80-ALC2/2012			Status:
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115		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2012 03.10.2012	Deferred
	HQ File :01/80/050/00324/AM13/	RLA File :04/24/040/00114/AM13/	Lic.No/Date:0410139524 06.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

116	Case No.:2/14/80-ALC2/2012	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00288/AM13/	RLA File :61/24/040/00022/AM13/	Lic.No/Date:6110000871 07.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to request RA to immediately forward 4 sets of firm's application for consideration in NC.			

117	Case No.:1/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00287/AM13/	RLA File :05/23/040/00214/AM13/	Lic.No/Date:0510334461 12.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

118	Case No.:3/14/80-ALC2/2012	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00289/AM13/	RLA File :07/24/040/00248/AM13/	Lic.No/Date:0710090695 12.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to request RA to immediately forward 4 sets of firm's application for consideration in NC.			

119	Case No.:4/14/80-ALC2/2012	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00290/AM13/	RLA File :07/24/040/00247/AM13/	Lic.No/Date:0710090697 12.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to request RA to immediately forward 4 sets of firm's application for consideration in NC.			

120	Case No.:49/14/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2012 03.10.2012	Status: Deferred
	HQ File :01/80/050/00335/AM13/	RLA File :05/24/040/00225/AM13/	Lic.No/Date:0510335485 25.09.2012	Defer Date:13.11.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to request RA to immediately forward 4 sets of firm's application for consideration in NC.			

Case No. A - 18	M/s. Larsen & Toubro Limited, Mumbai	HQ F.No.01/80/162/01101/AM12/DES.I	Lic. No. & date 0310595344 dt.06.10.2010
Meeting No. 14/13		RA.F.No.03/95/039/00006/AM11	
Date: 03.10.2012		Fixation of Norms for Annual Requirement	

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(57)/2011/TSWB/326 dated 19.9.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.25

Case No. A -19	M/s. Poly Medicure Ltd., New Delhi	HQ F.No.01/80/162/00522/AM13/DES.I	Lic. No. & date 0510207017 dt.31.07.2007
Meeting No. 14/13		RA.F.No.05/24/040/00348/AM08	
Date: 03.10.2012		Fixation of Norms	

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 13.11.2012.

S.No.261

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date 6110000343 dt.19.08.2009
Meeting No. 14/13		RA.F.No.61/24/040/00020/AM10	
Date: 03.10.2012		Ratification of norms	

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(69)/2010/TSW(B)/292 dated 24.8.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.262

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date 3110042306 dt.10.03.2010
Meeting No. 14/13		RA.F.No.31/24/040/00213/AM10	
Date: 03.10.2012		Ratification of norms	

The Committee noted that copy of firm's application was forwarded to DHI for examination. The Committee observed that this case pertains to MSME and decided to forward copy of firm's application to MSME for examination and comments.

S.No.263

CaseNo.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date 1110022638 dt.18.06.2010
Meeting No. 14/13		RA.F.No.11/24/040/00011/AM11	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

S.No.264

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date 0510287796 dt.07.04.2011
Meeting No. 14/13		RA.F.No.05/24/040/01081/AM07	
Date: 03.10.2012		Revision of norms	

Based on DIPP written comments dated 3.10.2012, the Committee decided to modify norms of subject authorization as under:

1. "Heat Exchanger" is a generic name of "Debutaniser Overhead Condenser". However, as the Project Authority has indicated the name of the product as "Heat Exchangers" in the invalidation letter, it is recommended that the description of export product to be amended from "Debutaniser Overhead Condenser (030-E-013 A/B/C/D)" to "Heat Exchangers (030-E-013 A/B/C/D)".
2. No change is recommended in the weights of import items at Sl. No. 9 & 10.

RLA may take necessary action accordingly.

S.No.265

Case No. A/R-14	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00543/AM11/DES.I	Lic. No. & date 0310600429 dt.08.11.2010
Meeting No. 14/13		RA.F.No.03/95/040/00446/AM11	
Date: 03.10.2012		Revision of norms	

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide letter No. 3(31)/2010/TSWB dated 21.8.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.266

Case No. A/R-18	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00722/AM11/DES.I	Lic. No. & date 6110000544 dt.04.01.2011
Meeting No. 14/13		RA.F.No.61/24/040/00072/AM11	
Date: 03.10.2012		Revision / amendment of norms	

The Committee decided to ratify norms of subject authorization as per DHI written comments received vide UO No.3(69)/10-TSW(B)/374 dated 13.7.2011 (copy enclosed). RLA may take necessary action accordingly.

S.No.267

Case No. A/R-19	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00449/AM10/DES.I	Lic. No. & date 6110000362 dt.13.10.2009
Meeting No. 14/13		RA.F.No.61/24/040/00036/AM10	
Date: 03.10.2012		Revision / amendment of norms	

The Committee decided to modify norms of subject authorization as per DHI written comments received vide letter No. 3(69)/2010/TSW(B)/238 dated 20.6.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.268

Case No. A/R-22	M/s. The Saraswati Industrial Syndicate Ltd., Yamunanagar	HQF.No.01/80/050/00008/AM12/DES.I	Lic. No. & date 0510202875 dt.24.04.2007
Meeting No. 14/13		RA.F.No.05/24/040/00446/AM11	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

S.No.269

Case No. A/R-40	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00452/AM10/DES.I	Lic. No. & date 0410108614 dt.16.10.2009
Meeting No. 14/13		RA.F.No.04/24/040/00168/AM10	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

Case deferred for 13.11.2012.

S.No.270

Case No. A/R-41	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00438/AM10/DES.I	Lic. No. & date 0410108279 dt.08.10.2009
Meeting No. 14/13		RA.F.No.04/24/040/00158/AM10	
Date: 03.10.2012		Amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.271

Case No. A/R-42	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00557/AM10/DES.I	Lic. No. & date 0410109109 dt.08.04.2010
Meeting No. 14/13		RA.F.No.04/24/040/00185/AM10	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.272

Case No. A/R-43	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01095/AM08/DES.I	Lic. No. & date 0410093855 dt.13.02.2008
Meeting No. 14/13		RA.F.No.04/24/040/00364/AM08	
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.273

Case No. A/R-44	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00461/AM10/DES.I	Lic. No. & date 0410108791 dt.23.10.2009
Meeting No. 14/13		RA.F.No.04/24/040/00169/AM10	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.274

Case No. A/R-45	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00439/AM10/DES.I	Lic. No. & date 0410108280 dt.08.10.2009
Meeting No. 14/13		RA.F.No.04/24/040/00159/AM10	
Date: 03.10.2012		Amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.275

Case No. A/R-46	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00224/AM10/DES.I	Lic. No. & date 0410106106 dt.14.07.2009
Meeting No. 14/13		RA.F.No.04/24/040/00079/AM10	

Date: 03.10.2012	Fixation of norms for Sl. No.2 of the import list namely "S.S. Plates"
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The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.276

Case No. A/R-47	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01098/AM08/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.04/24/040/00324/AM08	0410092979 dt.02.01.2008
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.277

Case No. A/R-48	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00427/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.03/95/040/00360/AM11	0310593860 dt.24.09.2010
Date: 03.10.2012		Request for deletion of "Accessories" from description of export item and correction of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.278

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.03/95/040/00712/AM10	0310557677 dt.29.01.2010
Date: 03.10.2012		Amendment in quantities / addition of additional import items	

The Committee noted that the case is under examination of DIPP and decided to await comments.
Case deferred for 13.11.2012.

S.No.279

Case No. A/R-50	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00290/AM12/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.03/95/040/00418/AM11	0310650991 dt.30.08.2011
Date: 03.10.2012		Amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.280

Case No. A/R-51	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00290/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.03/95/040/00200/AM11	0310584600 dt.22.07.2010
Date: 03.10.2012		Request for deletion of "Accessories" from description of resultant product	

The Committee noted that the case is under examination of DHI and decided to await comments.

Case deferred for 13.11.2012.

S.No.281

Case No. A/R-52	M/s. Metso Paper India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00787/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.05/24/040/00361/AM11	0510283097 dt.04.02.2011
Date: 03.10.2012		Request for restoration of import items for export items from Sl. No. 8 to 10	

The Committee noted that the case is under examination of DHI and decided to await comments.
Case deferred for 13.11.2012.

S.No.282

Case No. A/R-53	M/s. Clyde Bergemann India Pvt. Ltd., New Delhi	HQF.No.01/80/050/00540/AM12/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.05/23/040/00438/AM12	0510317074 dt.09.02.2012
Date: 03.10.2012		Correction of norms	

The Committee noted that firm vide its letter dated 10.7.2012 informed that norms already ratified in respect of subject authorization under GN4 is not clear to them. The Committee decided to clarify to the firm that norms of this Authorization has already been ratified under General Note 4 of Engineering Products in Norms Committee-I meeting held on 30.3.2012.

S.No.283

Case No. A/R-54	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00670/AM10/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.61/24/040/00046/AM10	6110000382 dt.08.01.2010
Date: 03.10.2012		Revision of norms	

Based on recommendation of DHI, the Committee decided to revise the norms of subject authorization (per set) on repeat basis as per decision in Authorization No.6110000286 dated 6.2.2009. RLA may take necessary action accordingly.

S.No.284

Case No. A/R-55	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00006/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.05/24/040/00532/AM10	0510261713 dt.05.04.2010
Date: 03.10.2012		Revision of norms	

Based on DIPP written comments dated 3.10.2012, the Committee decided to modify subject authorization as under:

1. Quantities of import items at Sl .No. 10 & 21 to be allowed as 47 Nos. each on net to net basis.
2. Quantities of import items at Sl .No. 35 & 50 to be allowed as 39 Nos. each on net to net basis.
3. Quantity of import item at Sl .No. 64 to be allowed as 48 Nos. on net to net basis.
4. Total weight of import items at Sl. No.10, 21, 35, 50 & 64 put together to be allowed as 98351 Kgs.

RLA may take necessary action accordingly.

S.No.285

Case No. A/R-56	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/81/050/00659/AM08/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.05/24/040/00323/AM08	0510206703 dt.25.07.2007

Date: 03.10.2012	Revision of norms
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Based on DIPP written comments dated 3.10.2012, the Committee decided to modify subject authorization as under:

1. Quantity of import item at Sl.No.6 i.e. SAW Flux to be allowed as 4500 Kgs.

RLA may take necessary action accordingly.

S.No.286

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date 0510308687 dt.02.22.2011
Meeting No. 14/13		RA.F.No.05/23/040/00296/AM12	
Date: 03.10.2012		Revision of norms	

Based on DIPP letter dated 3.10.2012, the Committee decided to seek following information from firm:

1. Justification/ basis for the quantity of import item at Sl.No.1 required as "Test Coupons". Case deferred for 13.11.2012.

S.No.287

Case No. A/R-58	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/81/050/00673/AM07/DES.I	Lic. No. & date 0510194820 dt.22.11.2006
Meeting No. 14/13		RA.F.No.05/24/040/00674/AM07	
Date: 03.10.2012		Revision of norms	

The Committee noted that copy of firm's application was forwarded to DIPP. The Committee, however, observed that this case pertains to DHI and decided to forward copy of firm's application to DHI for examination and comments.

S.No.288

Case No. A/R-59	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00073/AM10/DES.I	Lic. No. & date 0510240645 dt.30.04.2009
Meeting No. 14/13		RA.F.No.05/24/040/00001/AM10	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 13.11.2012.

S.No.289

Case No. A/R-60	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00339/AM10/DES.I	Lic. No. & date 1110020832 dt.04.08.2009
Meeting No. 14/13		RA.F.No.11/24/040/00010/AM10	
Date: 03.10.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

S.No.290

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No. 14/13		RA.F.No.05/24/040/00318/AM10	
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

S.No.291

Case No. A/R-62	M/s. Vindhya Telelinks Ltd., Rewa M.P.	HQF.No.01/80/050/00387/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.11/24/040/00026/AM11	1110022927 dt.11.08.2010
Date: 03.10.2012		Ratification of norms	

The Committee decided to ratify norms of subject authorization as per DEIT written comments received vide UO No. 17(48)/2010-IPHW dated 24.1.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.292

Case No. A/R-63	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00573/AM10/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.11/24/040/00024/AM10	1110021254 dt.11.11.2009
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

S.No.293

Case No. A/R-64	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQF.No.01/80/050/00102/AM13/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.04/24/040/00353/AM12	0410135251 dt.30.03.2012
Date: 03.10.2012		Change in Project Authority name	

Based on DHI letter dated 3.10.2012, the Committee decided to allow change in name of Project Authority (Nabinagar) as applied by firm. RLA may take necessary action accordingly.

S.No.294

Case No. A/R-65	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/01779/AM09/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.11/24/040/00073/AM09	1110019584 dt.10.02.2009
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. However, the Committee observed that this is a 'Deemed Export' case and decided to seek some information/clarification from RA. Case deferred for 13.11.2012.

S.No.295

Case No. A/R-66	M/s. Weld Fuse Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00504/AM12/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.09/24/040/00424/AM12	0910050303 dt.20.12.2011
Date: 03.10.2012		Ratification of norms	

Based on DIPP letter dated 3.10.2012, the Committee decided to modify norms of subject authorization as under:

1. Word 'Relevant' to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as applied for i.e. 20498.6 Kgs. inclusive of 1 % wastage.

2. No endorsement is required in the description of export product as description of export product has not been changed by the NC

RLA may take necessary action accordingly.

S.No.296

Case No. A/R-67	M/s. Solo Manufacturing Pvt. Ltd.,	HQF.No.01/80/050/01194/AM08/DES.I	Lic. No. & date 0510213888 dt.20.07.2007
Meeting No. 14/13		RA.F.No.05/24/040/00734/AM08	
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

S.No.297

Case No. A/R-68	M/s. Neptune Industries Ltd., Ahmedabad	HQF.No.01/80/050/01554/AM09/DES.I	Lic. No. & date 0810070858 dt.24.03.2008
Meeting No. 14/13		RA.F.No.08/24/040/00263/AM08	
Date: 03.10.2012		Ratification of norms	

Based on DHI written comments dated 3.10.2012, the Committee decided to ratify norms of subject authorization under General Note-4 for Engineering Products with accountability clause. RLA may take necessary action accordingly.

S.No.298

Case No. A/R-69	M/s. Timken India Ltd., Kolkata	HQF.No.01/80/050/01530/AM09/DES.I
Meeting No. 14/13		RA.F.No.02/24/040/00212/AM09
Date: 03.10.2012		Revision / ratification of Norms in 52 Advance Authorizations obtained under para 4.7 of HBP Vol.-I

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 13.11.2012.

S.No.299

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 14/13		RA.F.No.07/24/040/00207/AM11	
Date: 03.10.2012		Ratification of norms	

- (i) 0710073874
dt.27.08.2010
- (ii) 0710072313
dt.07.06.2010
- (iii) 0710070638
dt.22.03.2010
- (iv) 0710070262
dt.26.02.2010
- (v) 0710072312
dt.17.06.2010
- (vi) 0710070572
dt.17.03.2010
- (vii) 0710070294
dt.17.03.2010
- (viii) 0710075610
dt.24.11.2010

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred for 13.11.2012.

Sl.No.300

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No. 14/13		Fixation of wastage norms in respect of 100% EOU.
Date: 03.10.2012		

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 13.11.2012.

Sl.No.301

Case No. C – 37	M/s. Pulsalkar Fluid Power Pvt. Ltd., Pune	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 14/13		Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 03.10.2012		

Based on DIPP letter dated 3.10.2012, the Committee decided to seek following information from firm:

1. A copy of Adhoc wastage norms fixed by Development Commissioner, SEEPZ –SEZ in terms of para 6.8(e) of Foreign Trade Policy, 2009-14.
2. Basis/Justification for Blank size for each export product supported by size of the export product.

Sl.No.302

Case No. C –03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 14/13		Fixation of input output norms for the export product “Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders” in respect of 100% EOU – reg.
Date: 03.10.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

Sl.No.303

Case No. C –07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 14/13		Fixation of input output norms for the export product “Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc.” in respect of 100% EOU – reg.
Date: 03.10.2012		

The Committee noted that copy of firm’s application has been forwarded to DHI for examination. The Committee, however, observed that this case pertains to DEIT and decided to forward copy of firm’s application to DEIT for examination and comments. Case deferred for 13.11.2012.

Sl.No.304

Case No. C – 08	M/s. Gilbarco Veeder – Root India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/00284/AM13/DES-I
Meeting No. 14/13		Fixation of input output norms for the export product “Meters and Pumping Units(GPUs)” in respect of 100% EOU – reg.
Date: 03.10.2012		

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 13.11.2012.

Sl.No.305

Case No. C – 10	M/s. Lucas TVS Ltd., Chennai	HQ F.No.01/80/162/00379/AM10/DES-I
Meeting No. 14/13		Fixation of input output wastage norms for the export product “Starters, Alterator, Wiper Motor and Compressor” in respect of 100% EOU – reg.
Date: 03.10.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 13.11.2012.

Sl.No.306

Case No. C – 11	M/s. MacBrout Engineering Pvt. Ltd., Goa	HQ F.No.01/80/162/00506/AM13/DES-I
Meeting No. 14/13		Fixation of input output wastage ad-hoc norms for the export product “Nozzle Rings” in respect of 100% EOU – reg.
Date: 03.10.2012		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred for 13.11.2012.

Sl.No.307

Case No. A/R-71	M/s. Micro Tech CNC Pvt. Ltd., Bangalore	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date 0710082069 dt.06.09.2011
Meeting No. 14/13		RA.F.No.07/24/040/00215/AM12	
Date: 03.10.2012		Ratification of norms	

The Committee decided to forward copy of firm's application to DHI for examination and comments. Case deferred for 13.11.2012.

Sl.No.308

Case No. A/R-72	M/s. Pyro Electric Instruments, Goa	HQF.No.01/80/050/00497/AM09/DES.I	Lic. No. & date 1710002066 dt.17.06.2008
Meeting No. 14/13		RA.F.No.17/24/040/00037/AM09	
Date: 03.10.2012		Ratification of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 13.11.2012.

Sl.No.309

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I
Meeting No. 14/13		RA.F.No.07/24/040/00601/AM09
Date: 03.10.2012		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt. 04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 13.11.2012.
